

**CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH, AHMEDABAD.**

OA No.52 of 2019

This the 19th day of February, 2019

Smt Anitaben Menat
Wife of Mr. Rajendrakumar Menat
Age about 37 years
Residing at Sargasan,
Gandhinagar 382421. Applicant
(By Advocate : Shri P.H.Pathak)

VERSUS

1. Bharat Sanchar Nigam Limited
Notice to be served through
The Managing Director
BSNL, New Delhi 110 001.
2. The Chief General Manager
Gujarat Telecom Circle,
Telephone Bhavan
7th Floor, Navrangpura,
Ahmedabad 380 009.
3. General Manager (Administration)
O/o. CGMT,
3rd Floor,
Navrangpura, Ahmedabad 380 009. Respondents.

O R D E R – ORAL

Per : Hon'ble Shri M.C.Verma, Member (J)

Heard. It is a fresh matter and is at the stage of notice. It has been pleaded in the OA by the applicant that she was appointed, on 01.9.2008, as Junior Engineer (TTA) at Mehsana and thereafter, on 01.2.2017 was transferred to Gandhinagar. That on becoming eligible for the post of Junior Telecom Officer, she applied for the same and considering her application she for Phase-I field training was posted at Palanpur. That on completion of successful training, on account of secondary switching area, certain employees were posted at different places whereas applicant was kept at the same place i.e. at Palanpur. That applicant and other employees who were having grievance regarding place of posting, made representations. The applicant made representation on 30.10.2017 (Anneuxre A-5). That the grievances of other employees were redressed but no decision

was taken upon representation of the applicant. That under constrain, she have to accept reversion and was posted in SSA, Ahmedabad and order for refunding of amount which was incurred for training was also issued by the respondents. The applicant also pointed out that one Shri Bharatbhai Damor, who was in the same batch, was posted at JTO at Dahod, is accommodated at Ahmedabad on deputation basis whereas she was discriminated.

2. Learned counsel urged that applicant will be satisfied, if at this stage Respondent Authorities are directed to dispose of the representation dated 30.10.2017 (Annexure A-5) within stipulated time frame with liberty to applicant to agitate the matter in case the outcome of said representation does not come in favour of the applicant.

3. Considered the submissions. Respondent authorities are directed to consider and to take decision on the representation

dated 30.10.2017 (Annexure A-5) of the applicant expeditiously but in any case before expiry of six weeks from date of receipt of this order.

4. With the above directions and observations, the OA stands disposed off. No order as to costs.

(M.C.Verma)
Member (J)

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